

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(IB) No.534/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18<sup>th</sup> December 2017, 10.30 A.M.**

Name of the Company	Crystal Cable Industries Ltd.-Versus- The Director of Incom Tax (Recovery) & Anr.		
Under Section	<b>31 IBC</b>		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

i) D.N.Sharma, Adv  
ii) Ratnesh Rai, Adv  
iii) Anunoy Basu, Adv

18/12/17

18/12/17

## ORDER

1d. Counsel for the petitioner and the respondent are present.

1d. Counsel representing the Central Government has sought leave of the Court for filing Vakalatnama and time for filing reply. Prayer is allowed. Vakalatnama may be filed by 21/12/2017 and reply may be filed by 15/01/2018 with a copy in advance to the opposite party. Thereafter rejoinder, if any,

may be filed by 29/1/2018 with a copy in advance to the opposite party.

List it on 31/01/2018.

Sd

(Jinan K.R.)  
Member (J)

Sd

(V.P.Singh)  
Member (J)